

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

(11)

O.A. No. 523/88  
T.A. No.

DATE OF DECISION 26-7-93

Shri Prabhakar Das

Petitioner

Shri Shailesh Brahmbhatt

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Na.

Mr. Prabhakar Das  
70/659 GHB Flats  
Meghaninagar, Ahmedabad

Applicant

Advocate Shri S. Brahmabhatt

Versus

1. Union of India  
Department of Space  
(Notice to be served through  
the Director, Space Applications  
Centre, Indian Space Research  
Organisation, Jodhpur Tekra,  
Ahmedabad - 53.
2. Mr. P.P. Kale  
and/or his successor in office  
Director, Space Applications  
Centre, India Space Research  
Organisation, Department of Space  
Jodhpur Tekra, Ahmedabad.
3. The Controller  
Space Applications Centre  
Indian Space Research Organisation  
Department of Space, Jodhpur Tekra,  
Ahmedabad.

Respondents

Advocate Shri Akil Kureshi

ORAL JUDGEMENT

In

O.A. 523 of 1988

Date: 26-7-1993.

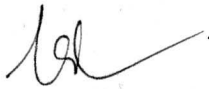
Per Hon'ble Shri N.B. Patel


Vice Chairman

At the request of the applicant, respondents  
have agreed to pass an order of lesser punishment against the  
applicant in substitution of the impugned order Annexure -8

confirmed by the Appellate order Annexure-1. Hence, at the joint request of the parties, expressed on their behalf by their respective advocates, the impugned order, Annexure -8 and Annexure-1 are hereby quashed and set aside to enable the respondents to pass a fresh order of punishment, in substitution of order Annex. 8, in terms of the draft order which is produced by the respondents and which is taken on record. The applicant, who is personally present in the court, has agreed to acquiesce in the order to be passed by the respondents in terms of the draft order. On behalf of the respondents, it is stated that the fresh order of punishment will be passed within one week.

I In view of the settlement between the parties as above, application stands disposed of. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman.

\*AS.